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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA No.3111/2000 in
RA No.428/2000 in
OA No.2114/99

New Delhi this the 22nd day of December, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman

Khem Chand

-Applicant

Versus

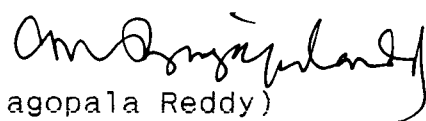
Union of India & Ors.

-Respondents

ORDER (By Circulation)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)

The R.A. is barred by limitation, as it is not filed within the period of limitation within 30 days from the date of communication of the order. The reasons given in the MA to condone the delay are not satisfactory. The grounds are vague and do not explain the delay properly. The RA is dismissed, in circulation.



(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'